

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 927 of 2024**

**IN THE MATTER OF:**

**SOCIETY FOR PROTECTION OF  
CULTURE, HERITAGE, ENVIRONMENT,  
TRADITION AND PROMOTION OF  
NATIONAL AWARENESS (REGD.) (SP-CHETNA)**

**...APPLICANT**

**VERSUS**

**DELHI DEVELOPMENT AUTHORITY & ORS.**

**...RESPONDENTS**

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**Date: 12.03.2026**

**Filed by:**

*Madhumita*

**Advocate Madhumita Singh**

[PH: +91-9971117818, madhumita@casassociates.in]

A 414-415, SOMDUTT CHAMBERS-1,

5, BHIKAJI CAMA PLACE, NEW DELHI - 110066

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
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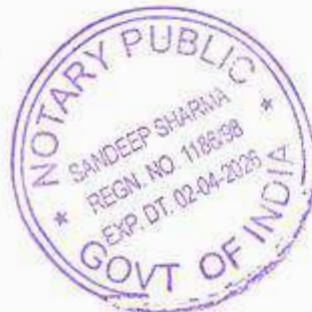
**...RESPONDENTS**

**REJOINDER AFFIDAVIT ON BEHALF OF THE APPLICANT TO THE  
ADDITIONAL AFFIDAVIT FILED BY RESPONDENT NO. 1 (DDA) DATED  
16.02.2026**

I, Anil Sood, a senior citizen, S/o Late Sh. M.C Sood, aged about 70 yrs.,  
R/o C-1/1056, Vasant Kunj, New Delhi-110070, do hereby solemnly  
affirm and state as under:

That I am the President of the Applicant Society and am well  
acquainted with the facts and circumstances of the present case and as  
such, competent to make and affirm the present short affidavit. I have  
gone through the affidavit filed by Respondent No. 1 and a short reply  
to the same is as under:

**MOST RESPECTFULLY SHOWETH:**

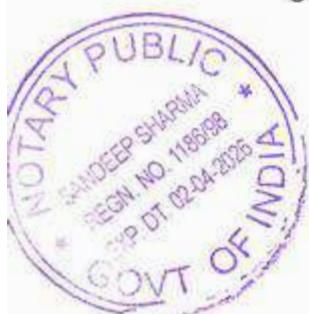


**PRELIMINARY SUBMISSIONS:**

1. That the Applicant has carefully perused the Additional Affidavit filed by Respondent No. 1 (DDA) dated 16.02.2026 which was served upon the Applicant vide email dated 16.02.2026 which is annexed herewith as **Annexure-A(Colly)**. The Applicant at the outset, specifically denies each and every averment contained in the affidavit dated 20.05.2025 filed earlier and also in the affidavit served which are inconsistent with or contrary to the facts set out in the Original Application and the present Rejoinder.
2. It is respectfully submitted that both the affidavits constitutes a calculated attempt to mislead this Hon'ble Tribunal by hiding the true ecological condition and status of the water body in question, inasmuch as the Respondent has placed on record photographs with geo coordinates and water test reports without geo-coordinates of location of sampling and number of samples, pertaining to an altogether different lake located at Jheel Park on Cariappa Marg, which is situated adjacent to the RR Base Hospital. This is altogether different lake situated at a considerable distance from the Lake which is subject matter of present Original Application, thereby creating a false and misleading factual narrative.

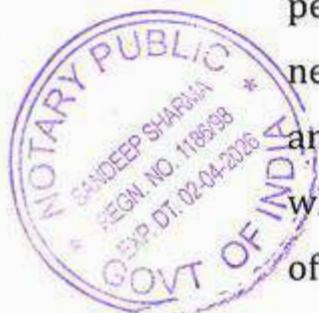
**A. MISIDENTIFICATION OF THE WATER BODY**

3. It is most respectfully submitted that the photographs dated 20.02.2026 annexed by the Applicant as **Annexure-B** were captured from inside the park. Specifically, these images depict the condition of the Kitchener lake opposite the Shahi Masjid inside the



park. A comparison of these images with the facts stated in the Original Application (OA) demonstrates that there has been no change in the situation or the degraded state of the water body since the initial filing of the OA.

4. That Respondent No. 1/DDA is liable to be put to strict proof with respect to the precise geographic location, latitude and longitude coordinates, and date of capture of the photographs placed on record as Annexure A-4. The Applicant reiterates, at the cost of repetition, that the Respondent has sought to rely upon material pertaining to "Jheel Park" situated on Cariappa Marg, adjacent to the RR Base Hospital. The said water body is entirely distinct and geographically separate from the lake which forms the subject matter of the present Original Application.
5. It is respectfully submitted that the present proceedings pertain exclusively to Kitchener Lake, a 66-acre water body duly recognised as a Master Plan Lake, situated behind the Dhaula Kuan Metro Station. The said lake is a distinct and independently identifiable ecological entity.
6. The RR Base Hospital is located at an approximate distance of 2 kilometres from Kitchener Lake. Accordingly, any photographs, water quality reports, inspection notes, or other material pertaining to the vicinity of RR Base Hospital bear no geographical nexus to the lake in question and are wholly irrelevant, extraneous, and misleading in the context of the present Original Application, which concerns the protection, restoration, and ecological revival of Kitchener Lake



**B. CONTRADICTION IN GEOGRAPHIC DATA AND PHOTOGRAPHS**

7. The Applicant draws the attention of this Hon'ble Tribunal to the glaring discrepancies in the geographic evidence:

- a. That the photographs dated 08.05.2025 along with reply dated 20.04.2025 at running page no.(s) 119 to 122 and through affidavit dated 16.02.2026 which was served on the Applicant vide email dated 16.02.2026 have been placed on record by Respondent No. 1/DDA and annexed as Annexure A-4 purport to depict a "clean" lake at coordinates Lat. 28.591157, Long. 77.162459. The details appearing on photographs are as follows: -

**Reply dated 20.05.2025 by DDA – Geo coordinates**

- i. **Page 120**-New Delhi, Delhi, India  
H5r6+vv7, Dhaula Kuan, Dhaula Kuan Enclave I,  
Dhaula Kuan, New Delhi, Delhi 110010, India  
Lat 28.592045 Long 77.162416  
08/05/2025 04:17 PM GMT +05:30
- ii. **Page 121**- New Delhi, Delhi, India  
H5r6+vv7, Dhaula Kuan, Dhaula Kuan Enclave I,  
Dhaula Kuan, New Delhi, Delhi 110010, India  
Lat 28.592069 Long 77.162356



iii. **Page 121-** New Delhi, Delhi, India

Jheel Kant Dhola Kuan, Dhaula Kuan Enclave I

Dhaulta Kuan, New Delhi, Delhi 110010, India

Lat 28.590144, Long 77.16308

08/05/2025 04:21 PM GMT +05:30

iv. **Page 122-** New Delhi, Delhi, India

H5r6+vv7, Dhaulta Kuan, Dhaulta Kuan Enclave I,

Dhaulta Kuan, New Delhi, Delhi 110010, India

Lat 28.592084 Long 77.162327

08/05/2025 04:18 PM GMT +05:30

**Reply affidavit dated 16.02.2026 by DDA served on Applicant**

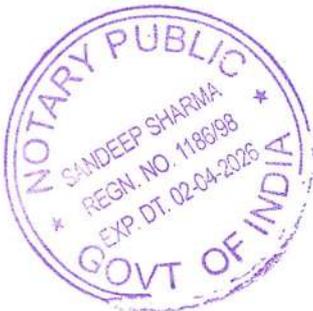
i. **Page 8-** New Delhi, Delhi, India

H5q6+c7h Jheel Park, Cariappa Marg, Dhaulta Kuan Enclave I, Dhaulta Kuan, New Delhi, Delhi 110021, India

Lat 28.591157 Long 77.162459

Monday, 16/02/2026 02:23 PM GMT +5:30

ii. **Page 9-** New Delhi, Delhi, India, H5q6+c7h, Jheel Park, Cariappa Marg, Dhaulta Kuan Enclave 1, Dhaulta Kuan, New Delhi, Delhi -110021



Lat 28.591153, Long 77.162451 - Monday  
16.02.2026 - 02-23 PM GMT +5.30

This clearly shows that the photographs submitted are not of Kitchener Lake and are of some different location.

8. In stark contrast, the Applicant has placed on record contemporaneous geo tagged photographs dated 15.02.2026 and 20.02.2026, captured through GPS Map Camera, annexed herewith as **Annexure-C and Annexure-B (supra)**, which clearly reflect the actual, utterly neglected condition of Kitchener Lake. These photographs bear specific geo-coordinates, **Lat. 28.590547, Long. 77.163205 and Lat. 28.590351, Long. 77.163083**, opposite Shahi Masjid inside Master Plan Park, which fall within the geographical contours of Kitchener Lake. The geo-tagged evidence thus demonstrates that the lake continues to suffer from ecological degradation, contrary to the impression sought to be created by the Respondent.
9. It appears that amount of **Rs. 14,08,670.00 as per work order dated 06.08.2024 annexed as annexure A1 (colly)- [running page 108] to affidavit dated 20<sup>th</sup> May 2025** and **Rs. 22,58,372.00** as per the work order dated 21.07.2025 annexed at **Annexure -3 to affidavit dated 16.02.2026** annexed with the affidavit served on Applicant has been spent somewhere else.

### C. OBJECTIONS TO THE INADMISSIBILITY OF TEST REPORTS

10. The Test Reports dated 04.01.2025, 01.02.2025 and 01.03.2025 and 05.05.2025 placed on record at page no(s) 114 to 117 cannot



be accepted as they do not disclose the **sampling methodology, date and time of sampling, GPS coordinates of locations, and laboratory accreditation details as detailed herein below: -**

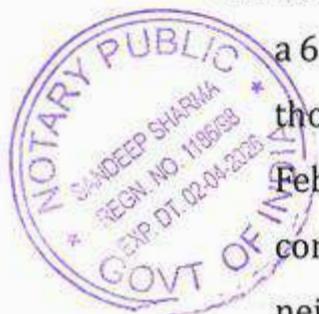
- (ii) All samples must be analysed in **NABL-accredited laboratories**, (Accreditation based on **ISO/IEC 17025**) standards, which admittedly the Test House is not as is evident from the perusal of aforesaid pages as it states - MoEF recognised Govt. Approved Test House. Hence it cannot be equated with NABL Accredited Lab.
- (iii) The reports do not disclose the **sampling methodology, date and time of sampling, GPS coordinates of locations, and laboratory accreditation details.**
- (iv) Water samples have not been collected from **multiple representative locations**, including all inlet points where water enter the lake, mid-lake locations, shoreline areas, and the outlet point, if any. Each sampling point must be **geo-tagged with precise GPS coordinates**, mapped on the lake layout, and supported with photographic documentation.
- (v) Sampling has not been undertaken at **different depths (surface, mid-depth, and near bottom)** to capture stratification effects that often occur in stagnant water bodies. In addition to lake water, **samples from all drains or channels discharging into the lake must also be tested** to identify the sources of pollution.



- (vi) The testing report is silent on oil and grease, heavy metals, and bacteriological indicators.
- (vii) Further, in the reports dated 14.01.2026, 02.02.2026 and 02.02.2026, served on Applicant, each sampling has not been **geo-tagged with precise GPS coordinates**, mapped on the lake layout, and supported with photographic documentation. The water samples have not been collected from **multiple representative locations**, including all inlet points where water enter the lake, mid-lake locations, shoreline areas, and the outlet point, if any. Each sampling point must be **geo-tagged with precise GPS coordinates**, mapped on the lake layout, and supported with photographic documentation.
- (viii) The Test Report clearly indicates that **"Water Sample has not been drawn by the Testing Agency"**.

11. It is respectfully submitted that the said claim is demonstrably inconsistent with the ground reality. The Applicant's geo-tagged photographs dated 15.02.2026 and 20.02.2026 reveal an altogether contrary and distressing condition, with the lake surface heavily infested with dense algal bloom and organic accumulation.

12. It defies logic, scientific understanding, and practical feasibility that a 66-acre water body suffering from severe eutrophication could be thoroughly cleaned within a single day i.e. between 15<sup>th</sup> to 16<sup>th</sup> February 2026 and, within 4 days thereafter, again revert to a condition of extensive algal infestation. Such fluctuations are neither ecologically plausible nor operationally credible in the



absence of documented, large-scale remediation measures. The Respondent's version, therefore, warrants strict scrutiny and independent verification.

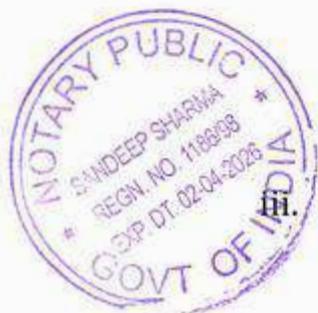
#### **D. APPOINTMENT OF AN INDEPENDENT COURT COMMISSIONER**

13. That in view of the conflicting photographs and the disputed geo-coordinates, it is imperative that this Hon'ble Tribunal appoint an independent Court Commissioner to visit the site. The Court Commissioner should be directed to examine the "true picture" of Kitchener Lake, verify the coordinates, and record the presence of the dense algal population which the DDA has sought to suppress through its misleading affidavits dated 21.05.2025 and 16.02.2026.

#### **PRAYER**

In view of the submissions made above and the blatant contradictions between the Respondent's claims and the physical ground reality, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- i. Disregard and dismiss the Affidavits filed by Respondent No. 1 (DDA) dated 21.05.2025 and 16.02.2026, as it is based on misleading photographs and scientifically incomplete water test reports;
  - ii. Appoint an independent Court Commissioner to conduct an immediate spot inspection of Kitchener Lake to verify its actual physical condition, record the current geo-coordinates, and confirm the presence of dense algae infestation;
- Direct the Respondent No. 1 to produce a time-bound, site-specific revival plan for Kitchener Lake (as distinct from "Jheel



Park") that addresses the root causes of eutrophication rather than superficial cleaning;

- iv. Pass any other order(s) as this Hon'ble Tribunal may deem fit and proper in the interest of environmental justice and the protection of this 66-acre Master Plan water body.



**DEPONENT**

**VERIFICATION:**

Verified at New Delhi on this the 12<sup>th</sup> day of March 2026 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.



**DEPONENT**

**Date: 12.03.2026**

**Place: New Delhi**



**ATTESTED**  
 NOTARY PUBLIC  
 DELHI (INDIA)

12 MAR 2026

*Madhumita*

**IDENTIFIED BY**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
in  
Original Application No. 927 of 2024**

**IN THE MATTER OF: -**

SOCIETY FOR PROTECTION OF CULTURE,  
HERITAGE, ENVIRONMENT, TRADITION AND  
PROMOTION OF NATIONAL AWARENESS (REGD.)  
ALSO KNOWN AS SP-CHETNA **...APPLICANT**  
**Versus**

DELHI DEVELOPMENT AUTHORITY & ORS.  
**...RESPONDENTS**

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*Ashik Abhishek*

**RESPONDENT NO. 1 / DDA**

Through



**PRABHSAHAY KAUR**

STANDING COUNSEL, DDA

Ch. No. 184, Lawyers Chamber Block II,

New Delhi – 110016

Phone: 9810158581

Email: [sahayk@gmail.com](mailto:sahayk@gmail.com)

Enroll: D/737/2008

Place: New Delhi

Date: 16.02.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

in

Original Application No. 927 of 2024



**IN THE MATTER OF: -**

SOCIETY FOR PROTECTION OF CULTURE,  
HERITAGE, ENVIRONMENT, TRADITION AND  
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ALSO KNOWN AS SP-CHETNA ...APPLICANT

Versus

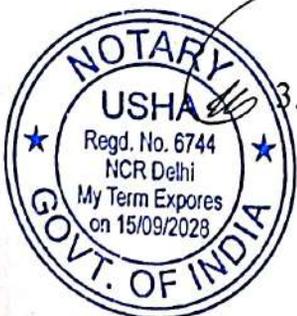
DELHI DEVELOPMENT AUTHORITY & ORS.

...RESPONDENTS

**ADDITIONAL AFFIDAVIT ON BEHALF OF  
RESPONDENT NO.1 / DELHI DEVELOPMENT  
AUTHORITY**

I, Ashish Abhishek, S/o Late Ramanand Singh, aged about 33 years, currently posted as Assistant Engineer in the office of Executive Engineer HCD-4 at Delhi Development Authority, having office at Nehru Place (adjacent to BSES Bhawan), Delhi, do hereby solemnly affirm and declare as under: -

1. That the Deponent is well conversant with the facts and circumstances of the case, as per the records maintained by the Department and as such is competent to swear and depose the present affidavit.
2. That the additional affidavit is being filed in compliance of order dated 24.11.2025 passed by this Hon'ble Tribunal in the captioned matter.
3. That by way of order dated 31.07.2024 and 23.10.2024 passed by this Hon'ble Tribunal, the Applicant confined the

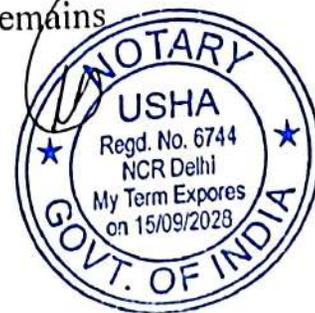


relief in the present OA only to the issue of revival of Kitchner Lake.

4. It is submitted that in accordance with the directions of this Hon'ble Tribunal, fresh water samples were collected and submitted to the laboratory for testing. A total of three samples were submitted, including two samples from the subject waterbody (Kitchner Lake) and one from the STF outlet proposed to be connected to the lake.
  - a. Samples from the lake were collected on 14.01.2026 and 02.02.2026. As per the laboratory reports dated 19.01.2026 and 07.02.2026, the pH level, Total Suspended Solids, Faecal Coliform, and other parameters were found to be within permissible thresholds.
  - b. The STP sample collected on 02.02.2026 and tested on 07.02.2026 also confirmed that all relevant parameters were well within prescribed limits, thereby indicating that the treated water is suitable for facilitating the revival of Kitchener Lake.

A copy of the Laboratory Test Results for Kitchner Lake dated 19.01.2026 and 07.02.2026 is annexed as **ANNEXURE A-1**. A copy of the Laboratory Test result dated 07.02.2026 for the STP near RR Base Hospital is annexed as **ANNEXURE A-2**.

5. That with respect to the communication with the Military Engineering Service (MES) Department, no response has been received from MES as of date. The matter remains under continuous follow-up.



6. It is clarified that the cleanliness of the lake is being maintained on a periodic basis. The current cleaning tender is valid up to 31.07.2026. A fresh tender shall be initiated prior to the expiry of the existing tender to ensure uninterrupted cleaning and maintenance of the lake. A copy of letter dated 21.07.2025 showing acceptance of the current cleaning tender is annexed as **ANNEXURE A-3**. Photographs dated 16.02.2025 depicting the present status of the lake are annexed as **ANNEXURE A-4**.
7. That the Answering Respondent states and submits that it is scrupulously attempting to follow all the directions passed by this Hon'ble Tribunal and is putting forth all the necessary efforts to ensure the successful revival and rejuvenation of the Kitchener Lake.
8. The Answering Respondent has the utmost respect for this Hon'ble Tribunal, stands bound by its orders and shall continue to abide by all the orders/directions issued by this Hon'ble Tribunal.

*Ashish Abhishek*

**DEPONENT**  
Er. ASHISH ABHISHEK  
Assistant Engineer-V  
Hort. Civil Division-IV  
Delhi Development Authority

**VERIFICATION:**

**16 FEB 2026**

Verified in New Delhi on this \_\_\_\_\_ day of February 2026 that the contents of the above affidavit are true and correct to my knowledge based on the records of the Delhi Development Authority. NO part of it is false and nothing material has been concealed therefrom.



**16 FEB 2026**

*Ashish Abhishek*

**DEPONENT**  
Er. ASHISH ABHISHEK  
Assistant Engineer-V  
Hort. Civil Division-IV  
Delhi Development Authority



# CATTSLABS AND RESEARCH PRIVATE LIMITED



AN ISO 9001 - 2015 CERTIFIED MoEF RECOGNISED GOVT. APPROVED TEST HOUSE

Trusted Analytical & Research House

ANNEXURE A-1

16

4

## Certificate of Analysis

7.8 F-01(B)

PARTY CODE : O/DLH/056

PARTY : OFFICE OF THE ASSISTANT ENGINEER-V  
HORTICULTURE CIVIL DIVISION-4, NEHRU PLACE, NEW  
DELHI-110019

SAMPLE : WATER FROM KITCHENER LAKE AT DHAULA KUAN,  
DELHI

REPORT NO. : CWM00132602  
Ref No. : F-7 (26)AE-V/HCD-4/  
DDA/2025-26/04

Sample Qty. : 2.5 LTRS

DT Recd : 14-01-2026

### RESULTS OF ANALYSIS Reference : EP Act Standard / DPCC

PARAMETERS	Results	Limit (Max.)	Protocols
Description : One sealed Lake Water sample (from Kitchener Lake) was received by us on 14/01/2026.			
pH	7.61	5.5 to 9	IS: 3025 (P-11)
Total Suspended Solids	90 mg/L	100 mg/L	IS: 3025 (P-17)
Chemical Oxygen Demand	235 mg/L	250 mg/L	IS: 3025 (P-58)
Biochemical Oxygen Demand (at 27 deg. C for 3 days)	27.6 mg	30 mg/L	IS: 3025 (P-44)
Dissolved Oxygen	4.2 mg/L	4 mg/L (Min.)	IS: 3025 (P-38)
Total Nitrogen (as N)	4.2 mg/L	10 mg/L	IS: 3025 (P-34)
Total Phosphorous	0.72 mg/L	1 mg/L	IS: 3025 (P-31)
Free Ammonia	0.89 mg/L	5 mg/L	IS: 3025 (P-34)
Faecal Coliform	90 MPN/100 ml	100 MPN/100 ml	APHA (24th) (9221E)

Date of performance : 14/01/2026 to 19/01/2026

SAMPLE NOT DRAWN BY US



DATE 19-01-2026

Analyst / Auth. Signatory

Person Inc. / Auth. Signatory / Verified by  
(J.S.CHADHA)

Page 1 of 1 Ky / Ky

- NOTE: 1. Results listed refer only to the tested sample & applicable parameters. Endorsement of products is neither inferred nor implied.  
2. Liability of laboratory is limited to the invoiced amount only. Any dispute arising out of this report shall be subject to Delhi jurisdiction only.  
3. The Report shall not be reproduced either in full or part without the written approval of laboratory.  
4. Sample shall be disposed off after issue of Test Report unless specified.



# CATTS LABS AND RESEARCH PRIVATE LIMITED

AN ISO 9001 - 2015 CERTIFIED MoEF RECOGNISED GOVT. APPROVED TEST HOUSE

Trusted Analytical & Research House

17  
5

## Certificate of Analysis

7.8 F-01(B)

PARTY CODE : O/DLH/056

PARTY : OFFICE OF THE ASSISTANT ENGINEER-V  
HORTICULTURE CIVIL DIVISION-4, NEHRU PLACE, NEW  
DELHI-110019

SAMPLE : WATER FROM KITCHENER LAKE AT DHAULA KUAN,  
DELHI

REPORT NO. : CWM00122602  
Ref No. : F-7 (26)AE-V/HCD-4/  
DDA/2025-26/05

Sample Qty. : 2.5 LTRS

DT Recd : 02-02-2026

RESULTS OF ANALYSIS			
Reference : EP Act Standard/Customer Requirements			
Description	: One sealed Lake Water sample (from Kitchener Lake) was received on 02/02/2026.		
PARAMETERS	Results	Limit (Max.)	Protocols
pH	: 7.45	5.5 to 9	IS: 3025 (P-11)
Total Suspended Solids	: 95 mg/L	100 mg/L	IS: 3025 (P-17)
Chemical Oxygen Demand	: 242 mg/L	250 mg/L	IS: 3025 (P-58)
Biochemical Oxygen Demand (at 27 deg. C for 3 days)	: 28.4 mg	30 mg/L	IS: 3025 (P-44)
Dissolved Oxygen	: 4.3 mg/L	4 mg/L (Min.)	IS: 3025 (P-38)
Total Nitrogen (as N)	: 4.3 mg/L	10 mg/L	IS: 3025 (P-34)
Total Phosphorous	: 0.80 mg/L	1 mg/L	IS: 3025 (P-31)
Free Ammonia	: 0.92 mg/L	5 mg/L	IS: 3025 (P-34)
Faecal Coliform	: 95 MPN/100 ml	100 MPN/100 ml	APHA (24th) (9221E)

Date of performance : 02/02/2026 to 07/02/2026

SAMPLE NOT DRAWN BY US



DATE 07-02-2026

Analyst / Auth. Signatory

Person Inc. / Auth. Signatory / Verified by

(S.CHADHA)

Page 1 of 1 Ky / Ky

- NOTE: 1. Results listed refer only to the tested sample & applicable parameters. Endorsement of products is neither inferred nor implied.  
 2. Liability of laboratory is limited to the invoiced amount only. Any dispute arising out of this report shall be subject to Delhi jurisdiction only.  
 3. The Report shall not be reproduced either in full or part without the written approval of laboratory.  
 4. Sample shall be disposed off after issue of Test Report unless specified.



# CATTS LABS AND RESEARCH PRIVATE LIMITED

AN ISO 9001 - 2015 CERTIFIED MoEF RECOGNISED GOVT. APPROVED TEST HOUSE

Trusted Analytical & Research House

6

## Certificate of Analysis

7.8 F-01(B)

PARTY CODE : O/DLH/056

PARTY : OFFICE OF THE ASSISTANT ENGINEER-V  
HORTICULTURE CIVIL DIVISION-4, NEHRU PLACE, NEW  
DELHI-110019

SAMPLE : STP TREATED WATER FROM STP AT RR BASE HOSPITAL  
AT DHAULA KUAN, DELHI

REPORT NO. : CWM00112602

Ref No. : F-7 (27)AE-V/HCD-4/  
DDA/2025-26/06

Sample Qty. : 2.5 LTRS

DT Recd : 02-02-2026

### RESULTS OF ANALYSIS

Reference : EP Act Standard/Customer Requirements

Description : One sealed Effluent Water sample (STP Treated Water) was received by us on  
02/02/2026.

PARAMETERS	Results	Limit (Max.)	Protocols
pH	: 7.64	5.5 to 9	IS: 3025 (P-11)
Total Suspended Solids	: 8 mg/L	20 mg/L	IS: 3025 (P-17)
Chemical Oxygen Demand	: 28 mg/L	50 mg/L	IS: 3025 (P-58)
Biochemical Oxygen Demand (at 27 deg. C for 3 days)	: 8.2 mg	10 mg/L	IS: 3025 (P-44)
Dissolved Oxygen	: 4.7 mg/L	4 mg/L (Min.)	IS: 3025 (P-38)
Total Nitrogen (as N)	: 1.9 mg/L	10 mg/L	IS: 3025 (P-34)
Total Phosphorous	: 0.19 mg/L	1 mg/L	IS: 3025 (P-31)
Free Ammonia	: Not detected	1.2 mg/L	IS: 3025 (P-34)
Faecal Coliform	: 87 MPN/100 ml	100 MPN/100 ml	APHA (24th) (9221E)

Date of performance : 02/02/2026 to 07/02/2026

SAMPLE NOT DRAWN BY US



DATE 07-02-2026

Analyst / Auth. Signatory

Person Inc. / Auth. Signatory / Verified by

(J.S. CHADHA)

Page 1 of 1 Ky / Ky

- NOTE: 1. Results listed refer only to the tested sample & applicable parameters. Endorsement of products is neither inferred nor implied.  
2. Liability of laboratory is limited to the invoiced amount only. Any dispute arising out of this report shall be subject to Delhi jurisdiction only.  
3. The Report shall not be reproduced either in full or part without the written approval of laboratory.  
4. Sample shall be disposed off after issue of Test Report unless specified.

ANNEXU  
7  
RE A-3

दिल्ली विकास प्राधिकरण / DELHI DEVELOPMENT AUTHORITY  
अधिशापी अभियंता कार्यालय / OFFICE OF THE EXECUTIVE ENGINEER  
उद्यान सिविल खंड-4 / HORTICULTURE CIVIL DIVISION- 4  
नेहरू प्लेस, नई दिल्ली-110019 / NEHRU PLACE, NEW DELHI-110019  
(निकटवर्ती बीएसईएस भवन) / (ADJACENT BSES BHAWAN)  
ईमेल / E-MAIL:- eehcd4dda@gmail.com

No.:-F2(07)EE/HCD-4/A/cs/DDA/2025-26/ 145

Date 21/7/25

To,

M/s Gupta Construction  
133, Tower-10, Supreme Enclave  
Mayur Vihar Phase-1, Delhi-110092

Contact: 8448726860

Doc. 31/7/2025

Doc. 30/7/2026

NIT No.: 07/EE/HCD-4/DDA/2025-26

Name of Work: M/o completed scheme under Nazul A/c-II/HZ.

SH: Providing Manpower for cleaning of water body at M.P.Green Area and attached to Kitchener Lake at Dhaula Kuan under the territorial jurisdiction of Horticulture Division-IV/HZ/DDA..

Dear Sir,

Your percentage rate tender for the above work has been accepted on behalf of the Delhi Development Authority at the rates, terms and conditions given below :-

1. **Estimated Cost:** Rs. 25,09,302/- (Rs. Twenty five lacs nine thousand three hundred two Only)
2. **Quoted Amount:** Rs. 22,58,371.80 (Rs. Twenty two lacs fifty eight thousand three hundred seventy one and eighty paise Only).
3. **Accepted Amount:** Rs. 22,58,372/- (Rs. Twenty two lacs fifty eight thousand three hundred seventy two Only).
4. **Time allowed:** 365 Days
5. **DSR Applicable:** DSR 2023 & Market Rate
6. **Rate Quoted by Agency:** 10% below on Estimated Cost.

You are requested to attend this office to sign the agreement on non-judicial stamp paper worth Rs.100/- (Rupees One hundred only) within seven days from the date of issue of this letter. Please note that if you fail to sign the agreement within seven days, the acceptance of tender is likely to be withdrawn and earnest money and performance guarantee shall be forfeited.

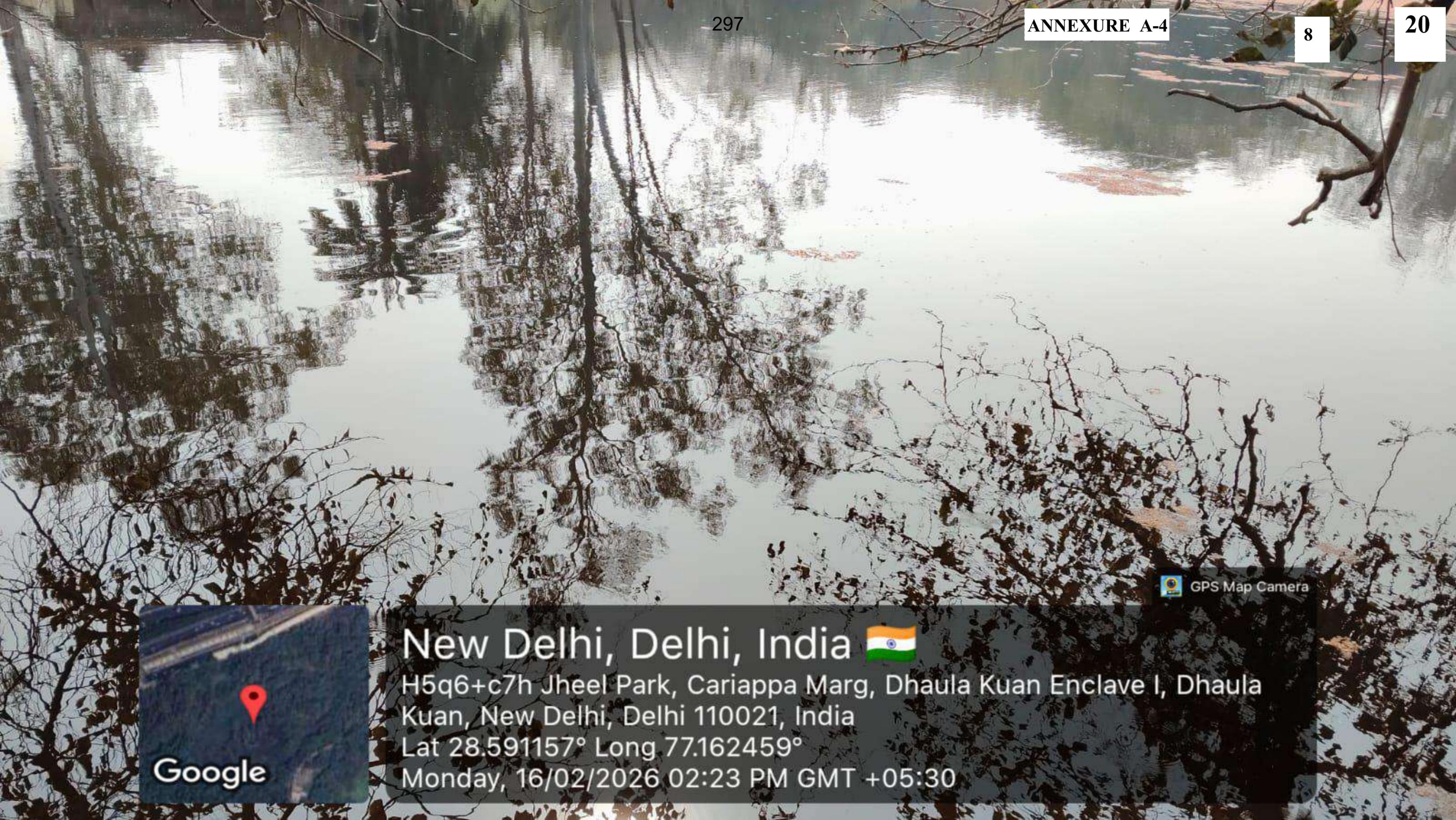
You are also requested to contact the Assistant Engineer-V of this office and start the work at once. Please note that the time allowed for carrying out the work as entered in the tender form shall be reckoned from the actual date of start which should be within 10 days from the date of issue of this letter to commence the work.

Executive Engineer/HCD-4/DDA

Copy to:-

1. SE/HCC-1/DDA, YSC Karkardoma for kind information.
2. Sr. A.O/ CAU(Hort,)/DDA.
3. All AE's, AE (P), AAO, HC & Notice Board of HCD-4/ DDA.
4. I.T.O, Contractor Circle, I.P.Estate, Income Tax building New Delhi.
5. Commissioner, Sales Tax Deptt., NCT of Delhi, ITO, New Delhi.
6. Labour Commissioner, 5 Sham Nath Marg Alipur Road, Delhi-54.
7. The Secy, DDA Contractor Association, 306 Masjid Moth Rai Sahib Market NDSE Pt.II N.Delhi.49.
8. Dy. Dir(System) to uploaded at DDA site.
9. DDA Website- dda tender @dda.org.in.
10. Guard file

21/7/25  
Executive Engineer/HCD-4/DDA



GPS Map Camera



New Delhi, Delhi, India 

H5q6+c7h Jheel Park, Cariappa Marg, Dhaula Kuan Enclave I, Dhaula Kuan, New Delhi, Delhi 110021, India  
Lat 28.591157° Long 77.162459°  
Monday, 16/02/2026 02:23 PM GMT +05:30

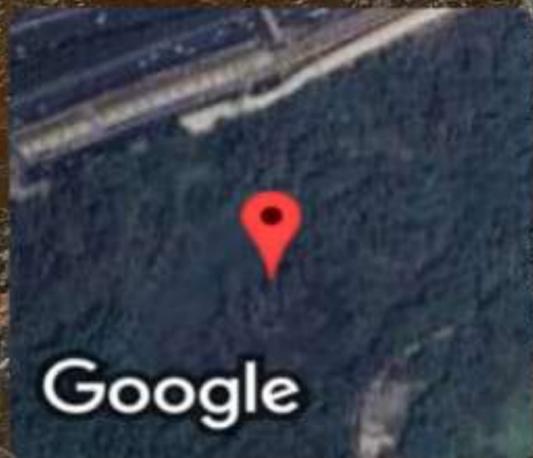
 GPS Map Camera

New Delhi, Delhi, India 

H5q6+c7h Jheel Park, Cariappa Marg, Dhaula Kuan Enclave I, Dhaula Kuan, New Delhi, Delhi 110021, India

Lat 28.591153° Long 77.162451°

Monday, 16/02/2026 02:23 PM GMT +05:30



**Madhumita Singh**

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**From:** Prabhsahay Kaur <sahayk@gmail.com>  
**Sent:** 16 February 2026 17:14  
**To:** Madhumita Singh; Sameer Sood  
**Subject:** Advance Service in OA 927/2024 [SP-CHETNA vs DDA & Ors.]  
**Attachments:** Add Affidvait Final.pdf

Sir/Ma'am,

Please find attached the Additional Affidavit on behalf of Respondent No.1/DDA filed in the above-captioned matter.

This would be deemed as proper service as per the NGT Rules

Request you to acknowledge the same.

--

Regards

**Chambers of Ms. Prabhsahay Kaur**

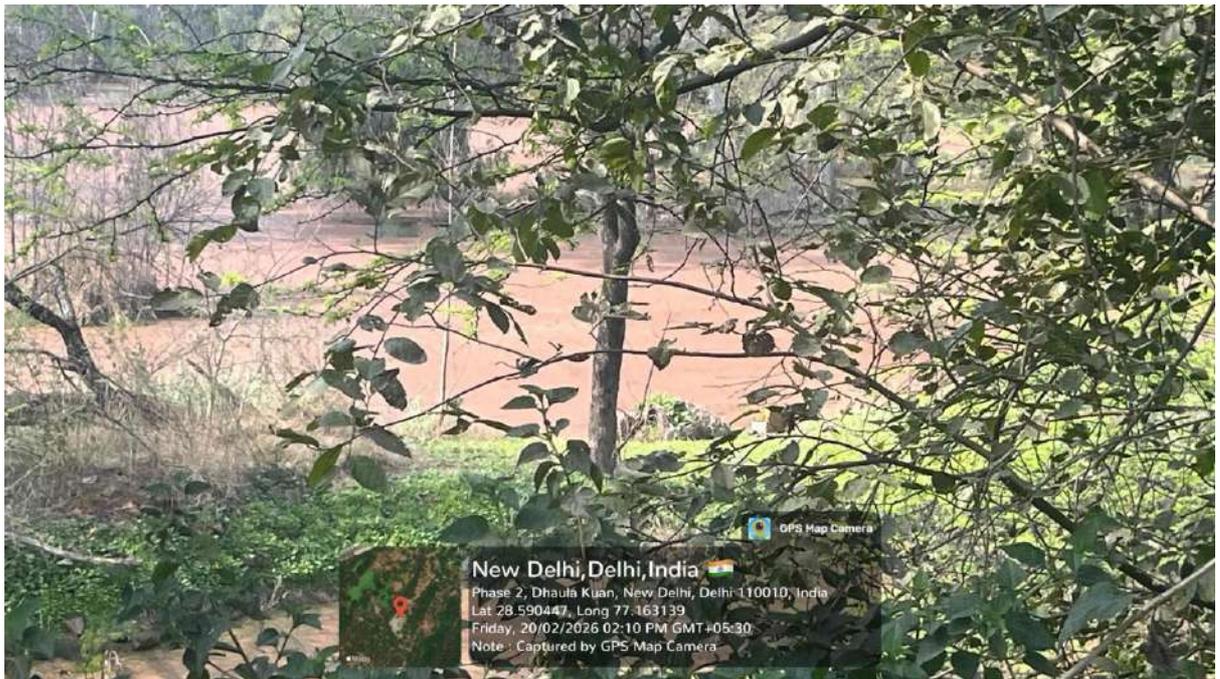
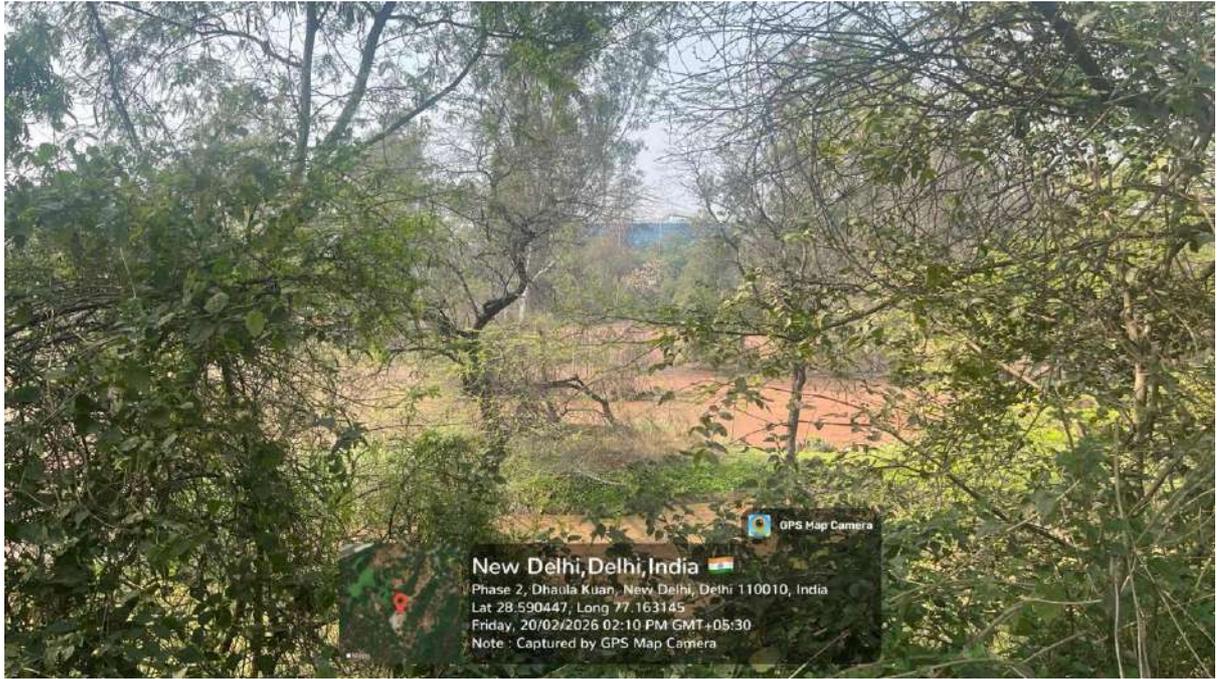
**Advocates**

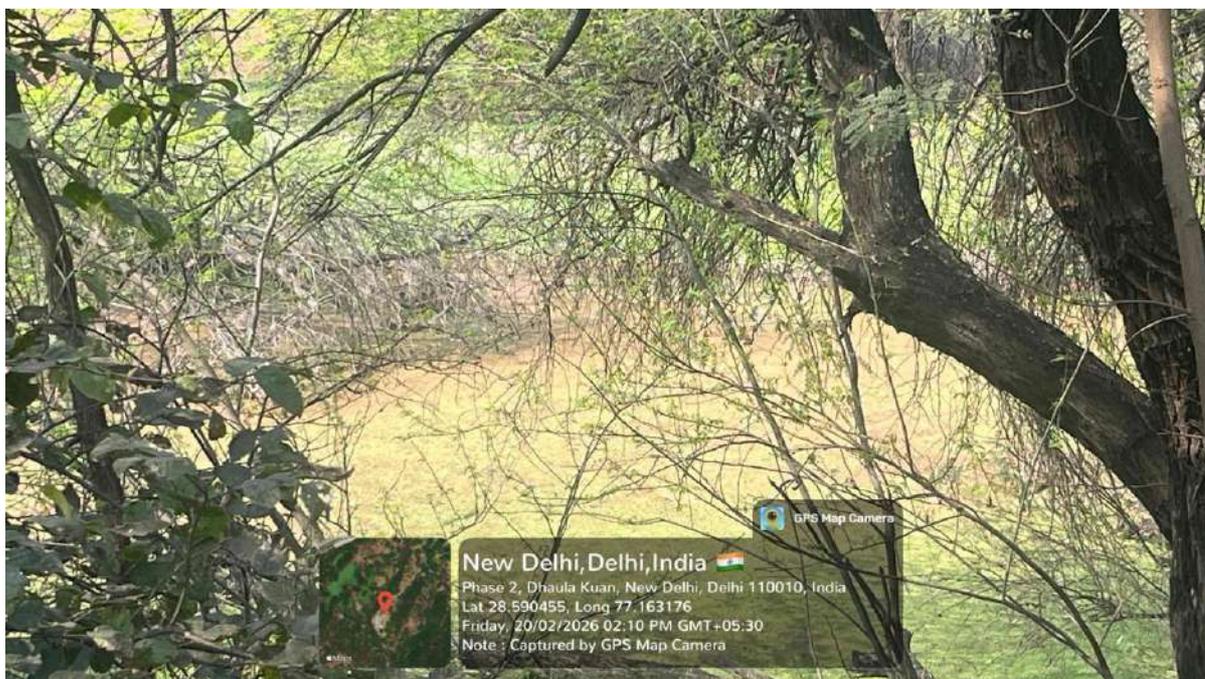
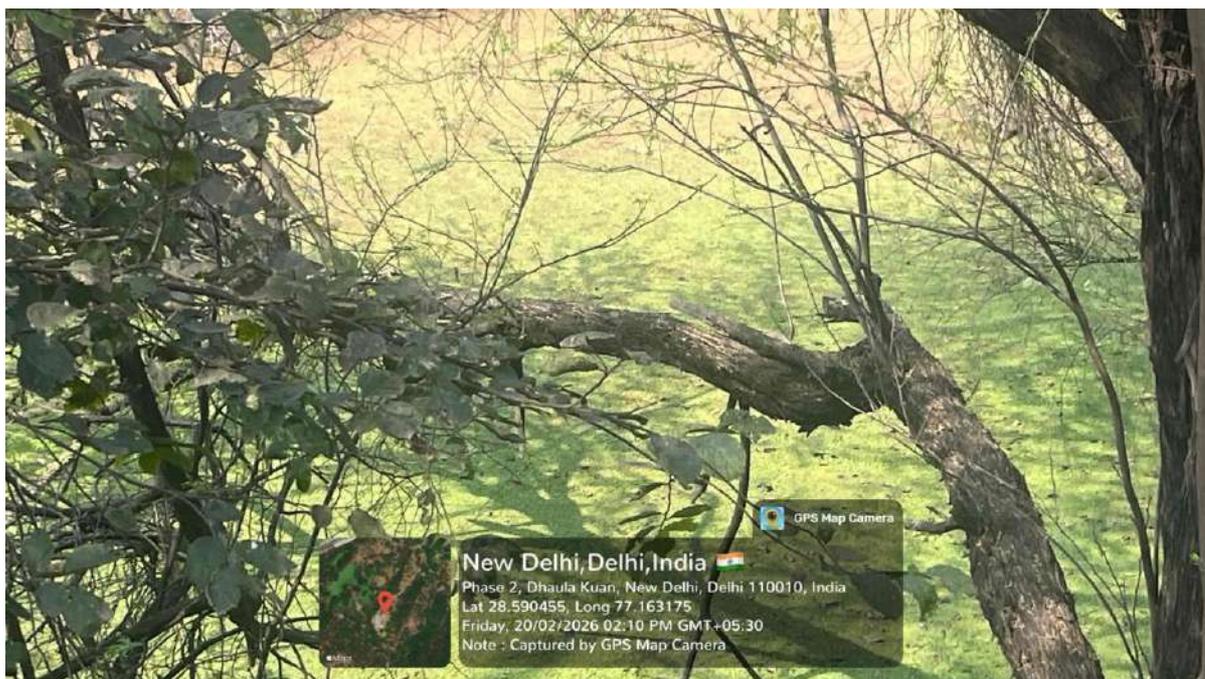
Ph: 8800695709 (Anil Kumar, Clerk and PS), 23387441

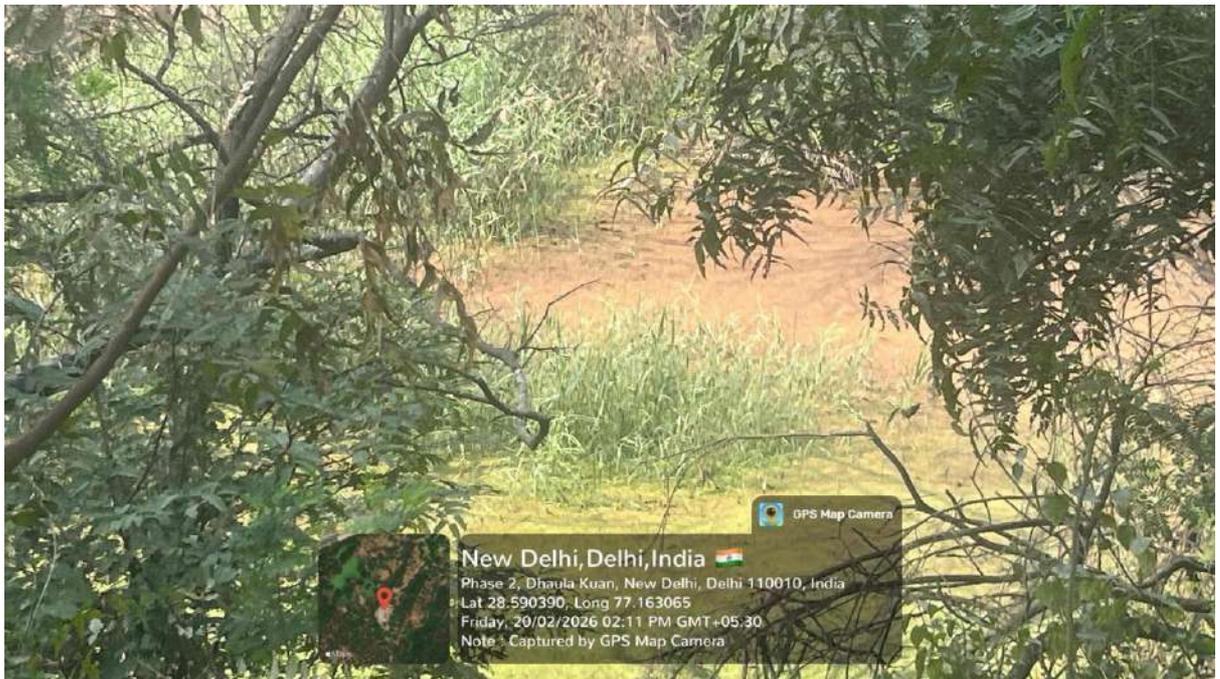
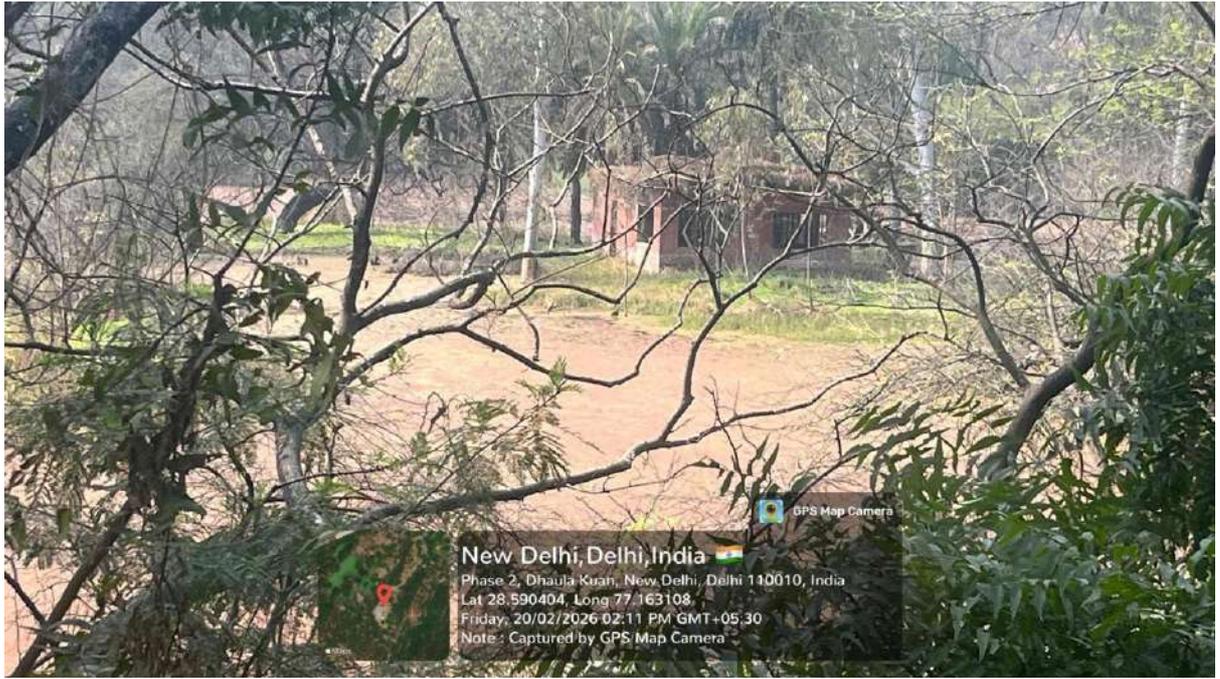
Chamber: 184, Block 2, Delhi High Court, New Delhi-03

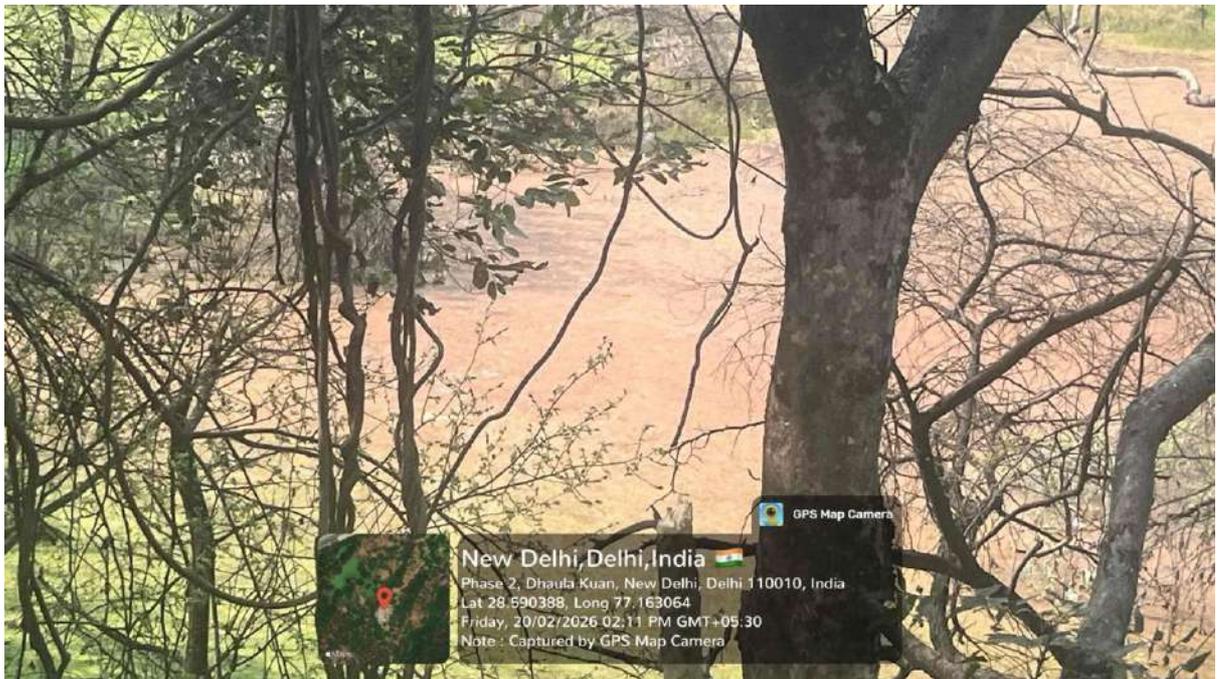
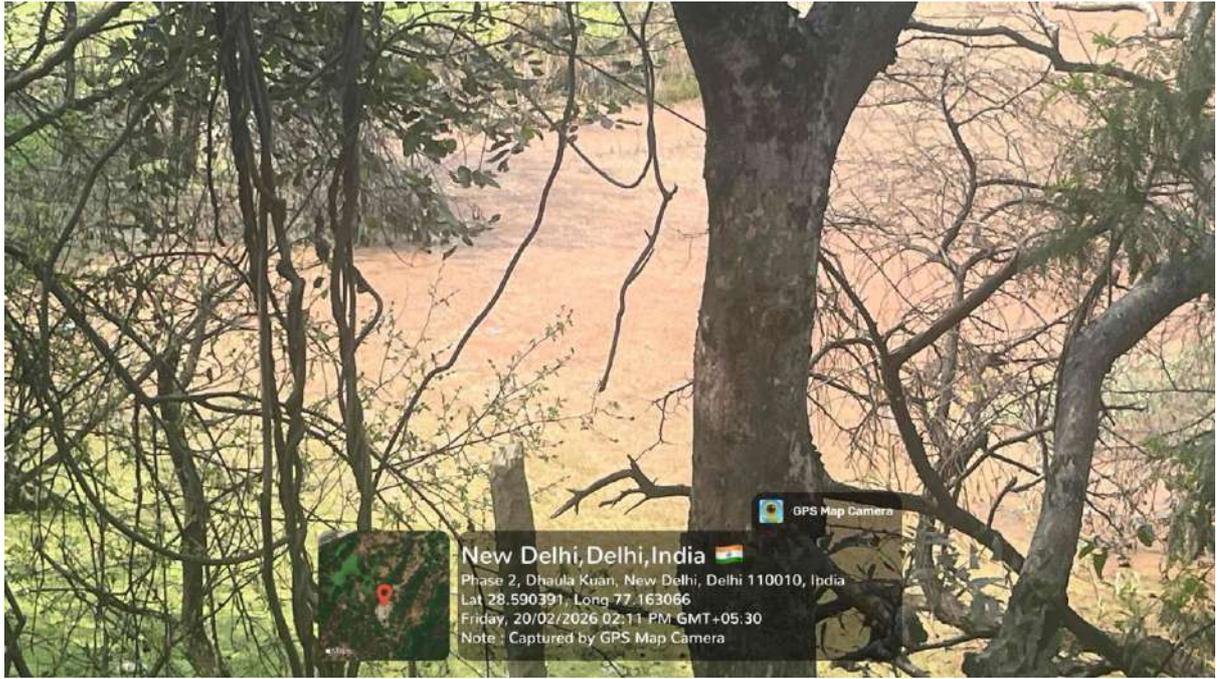
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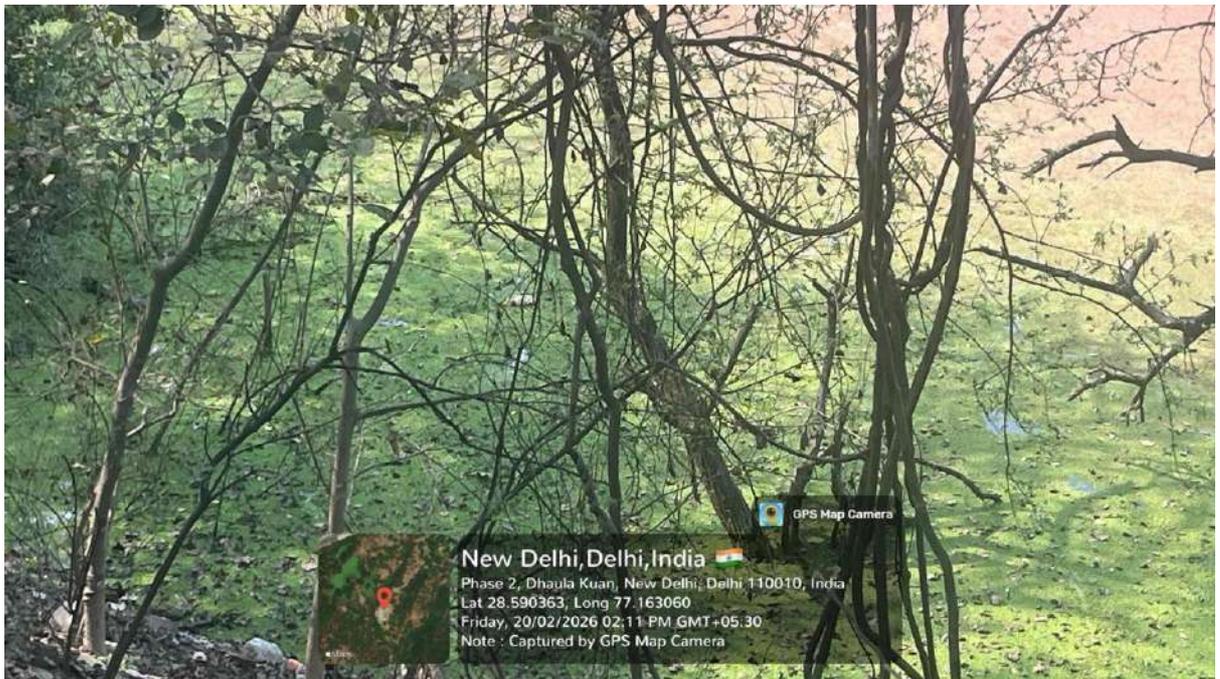
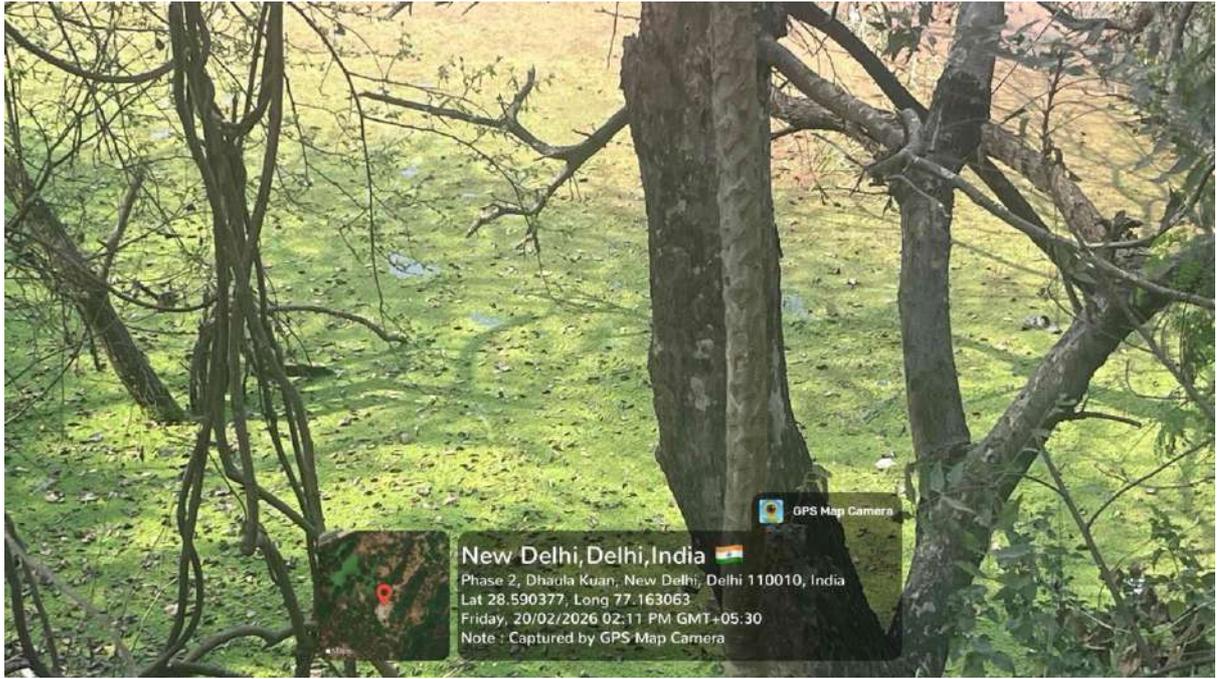
300  
**ANNEXURE-B**  
**PHOTOGRAPHS DATED 15.02.2026**

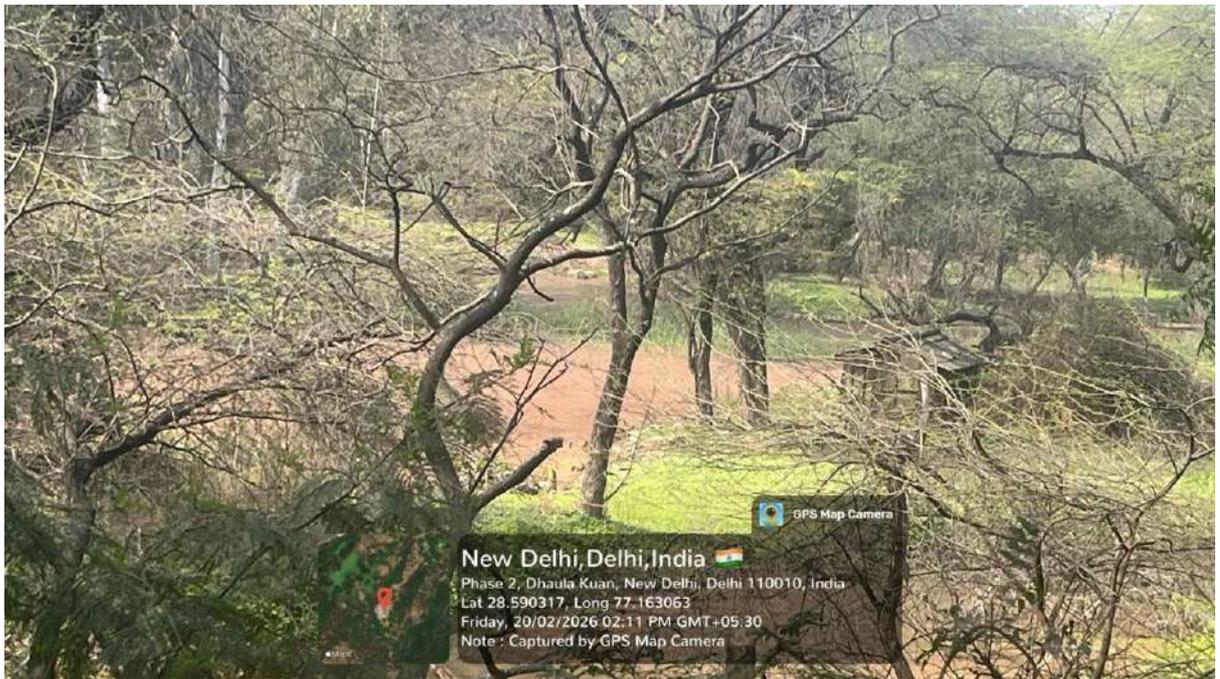


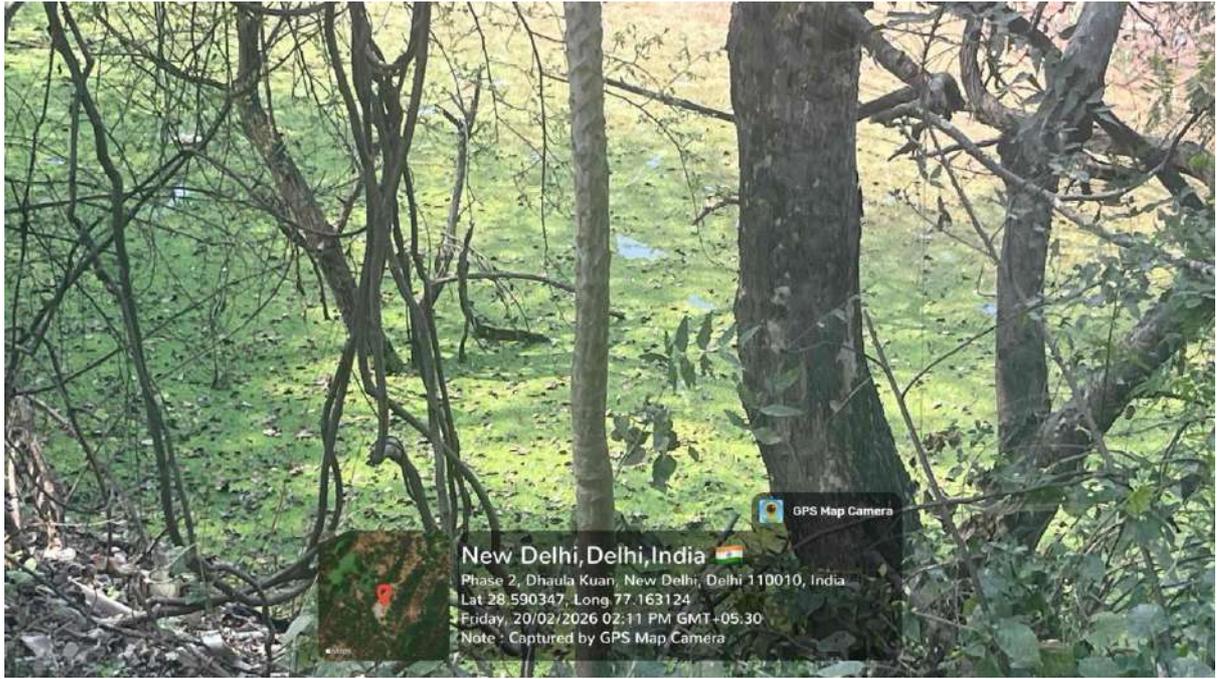


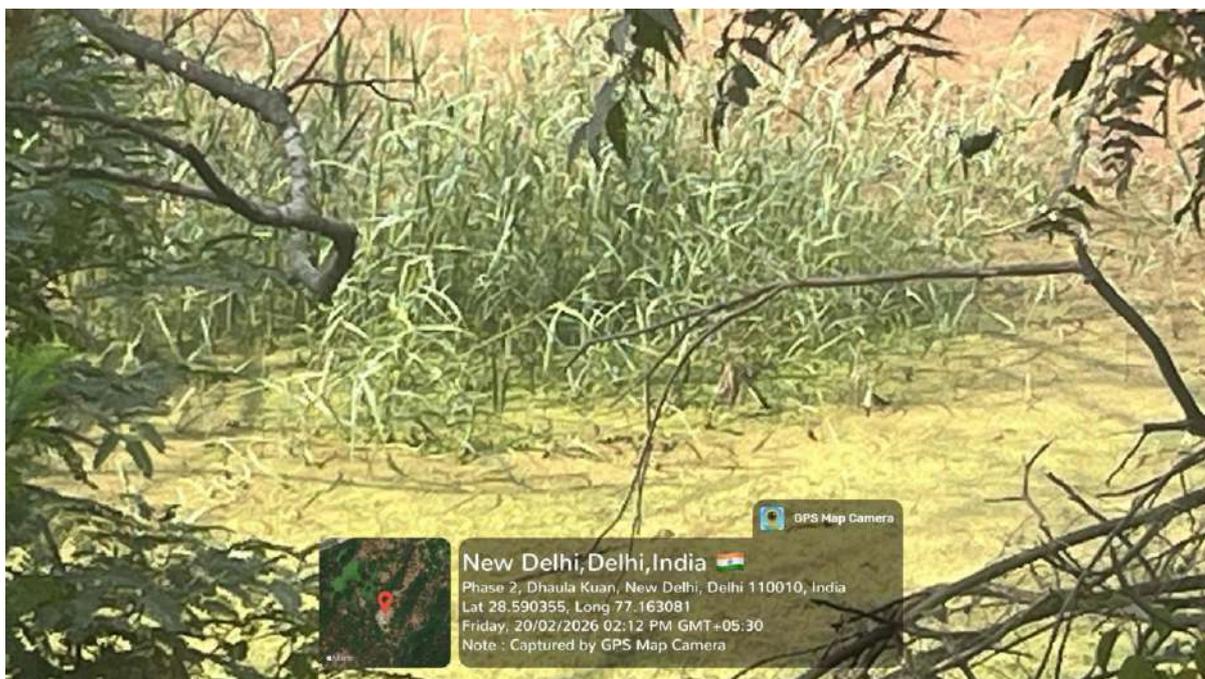
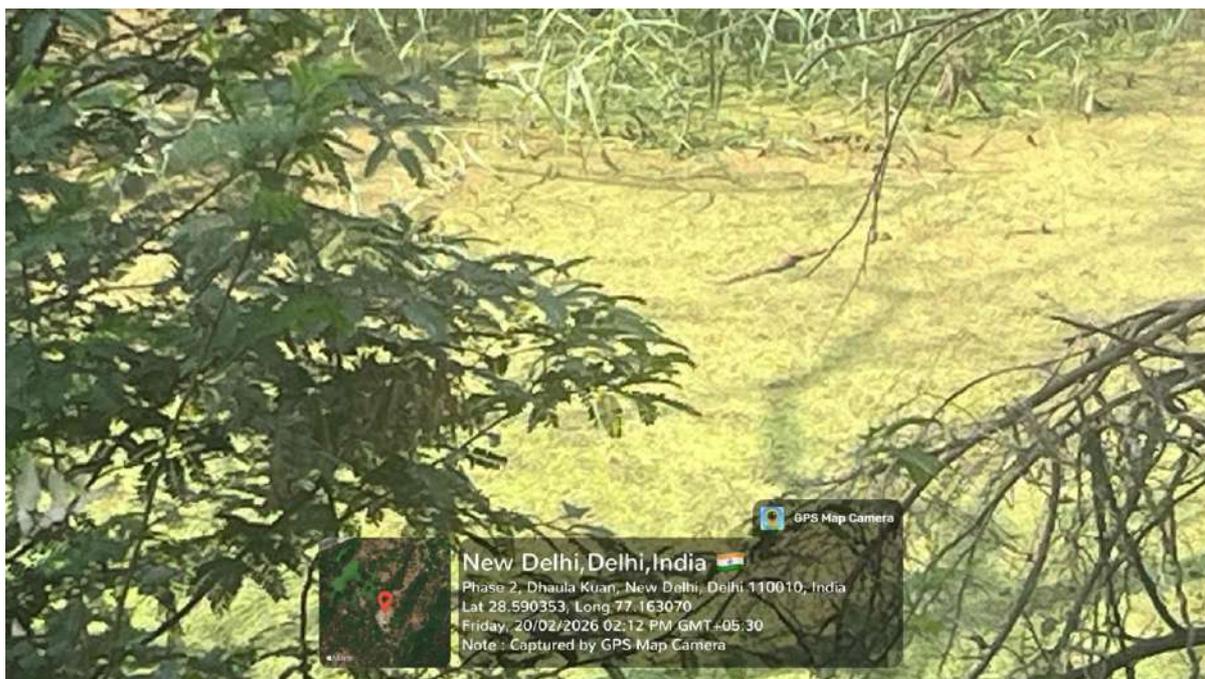


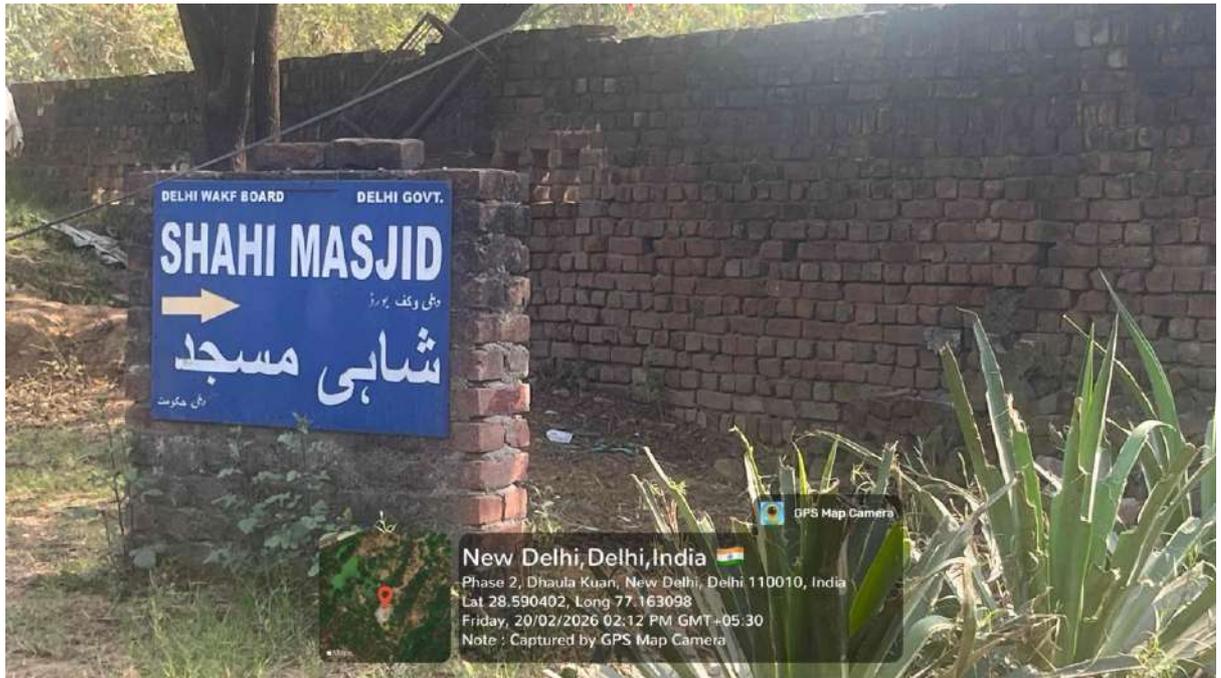


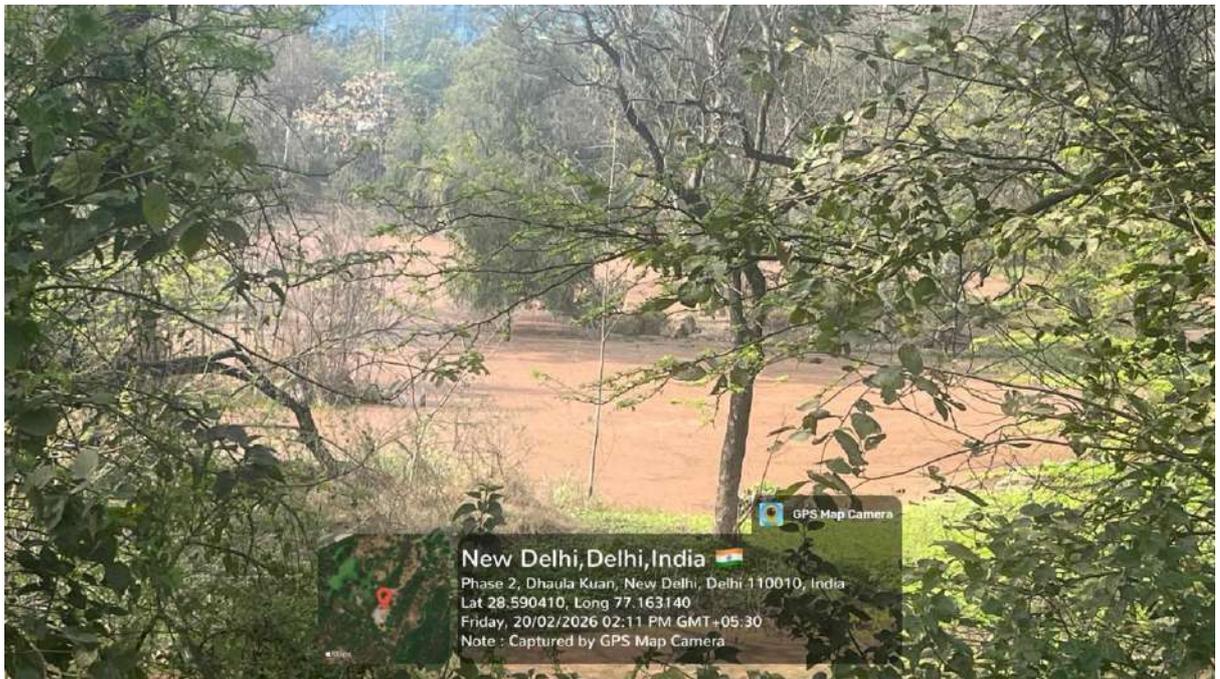


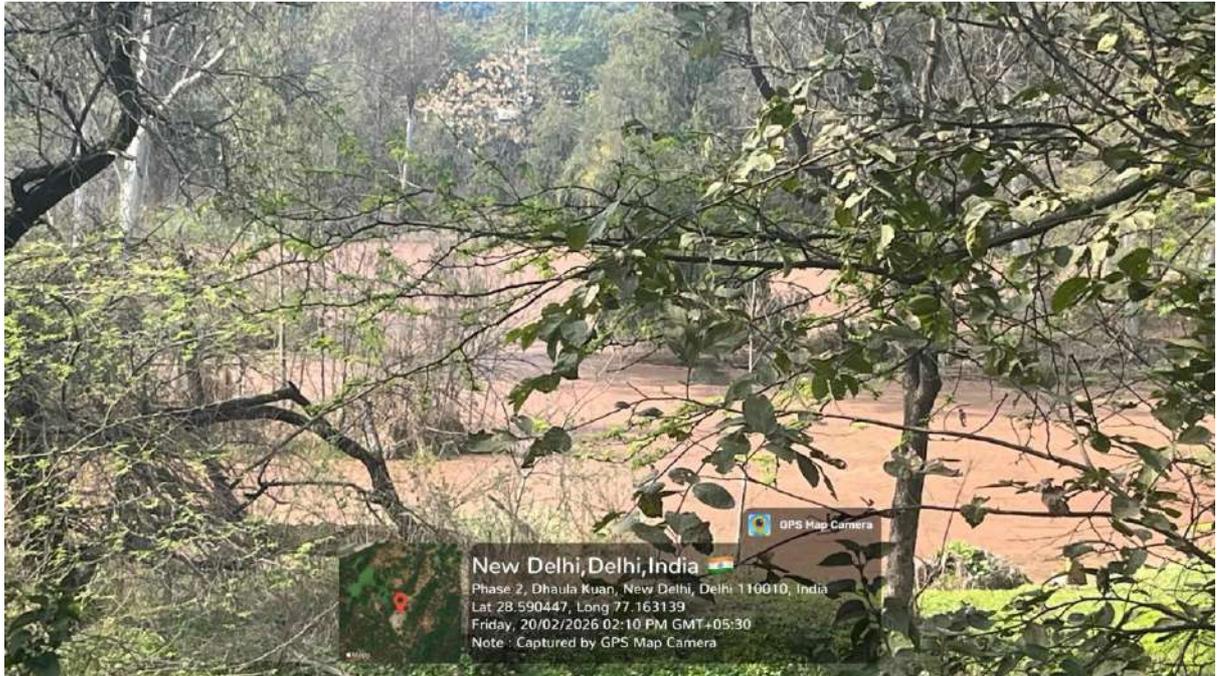




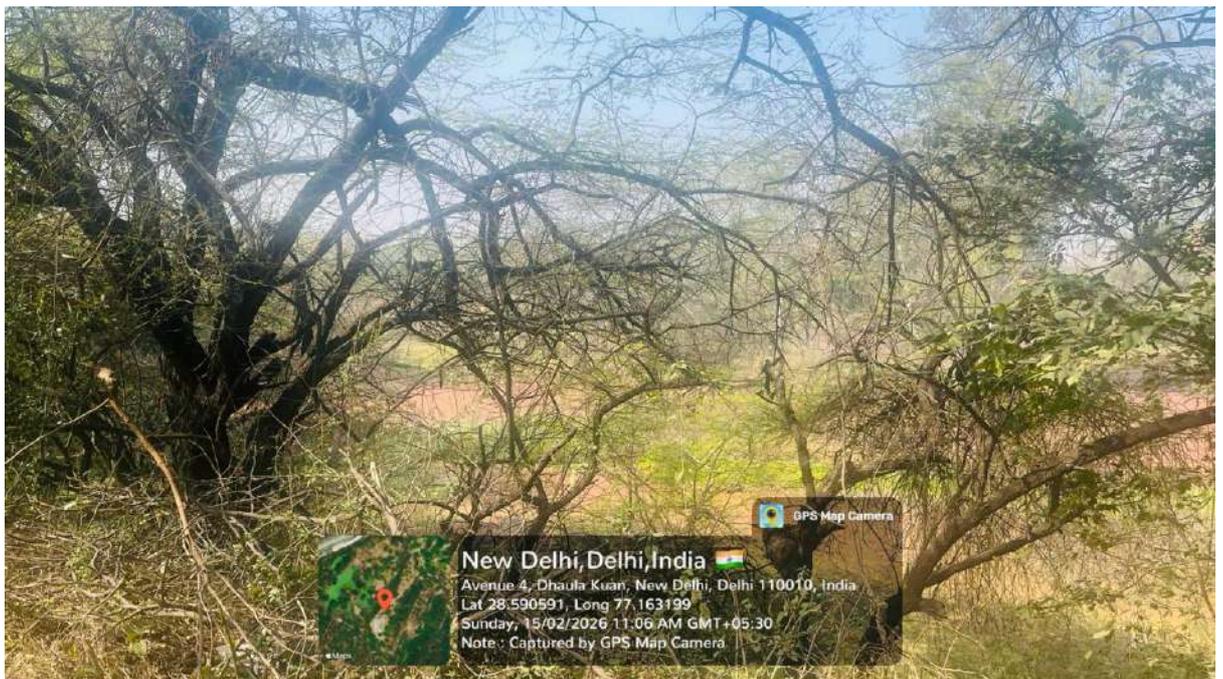
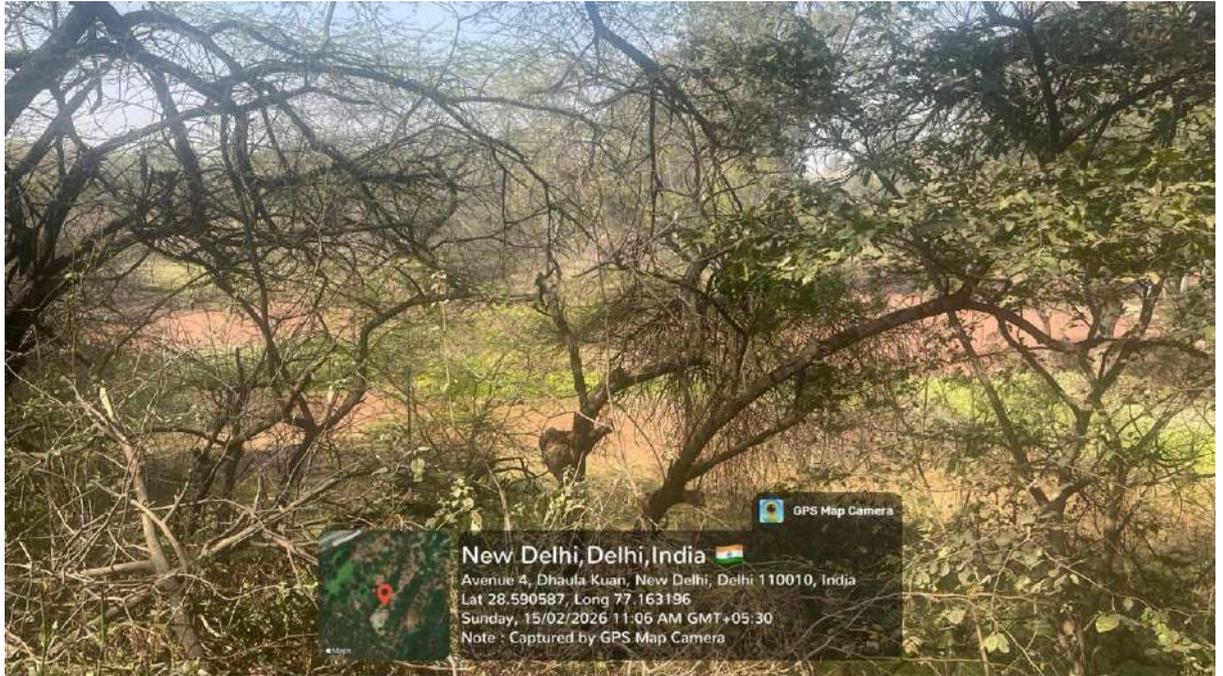


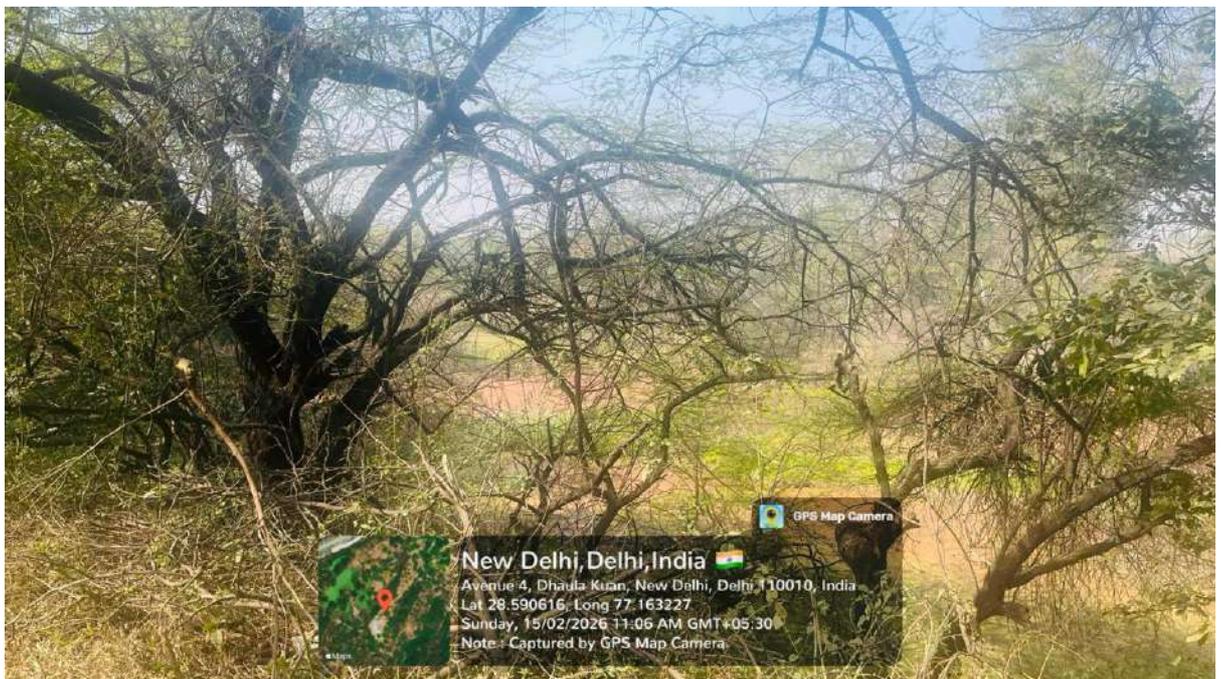
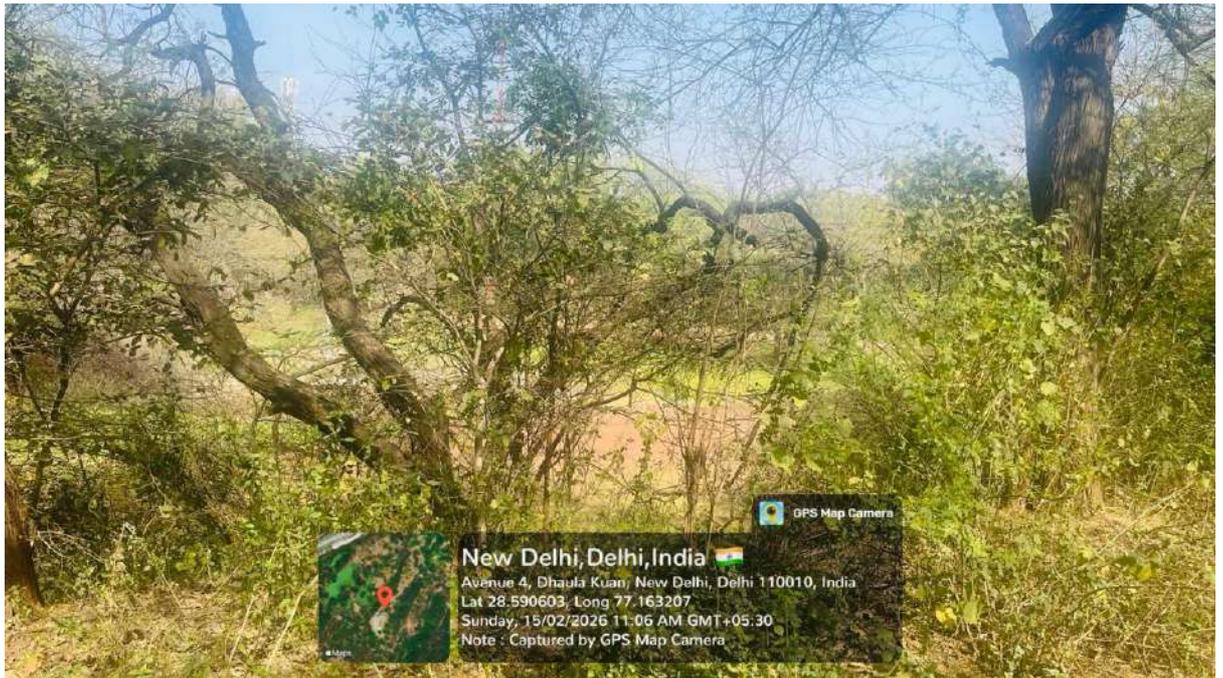


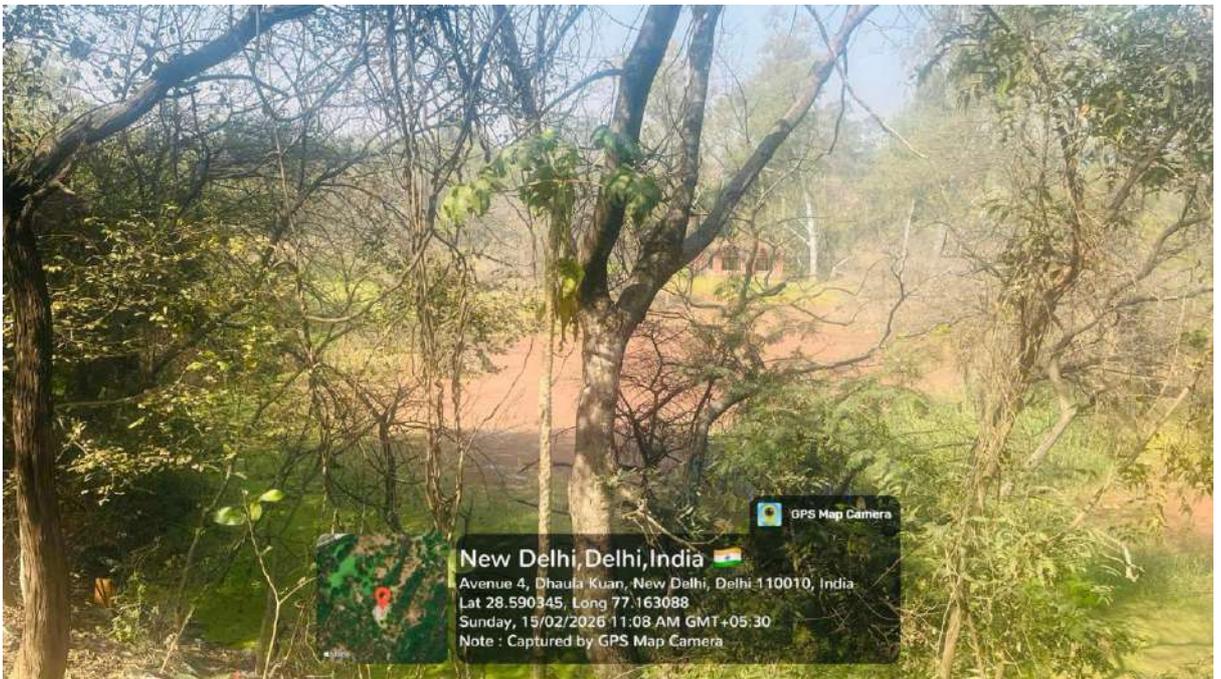
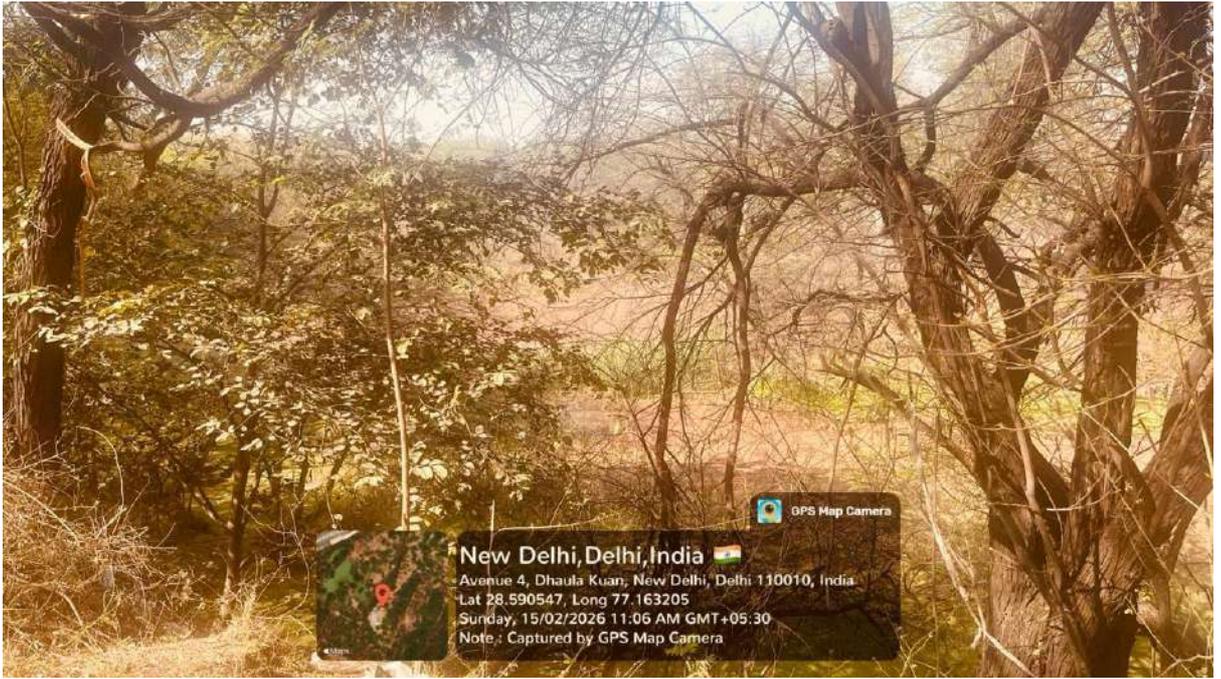


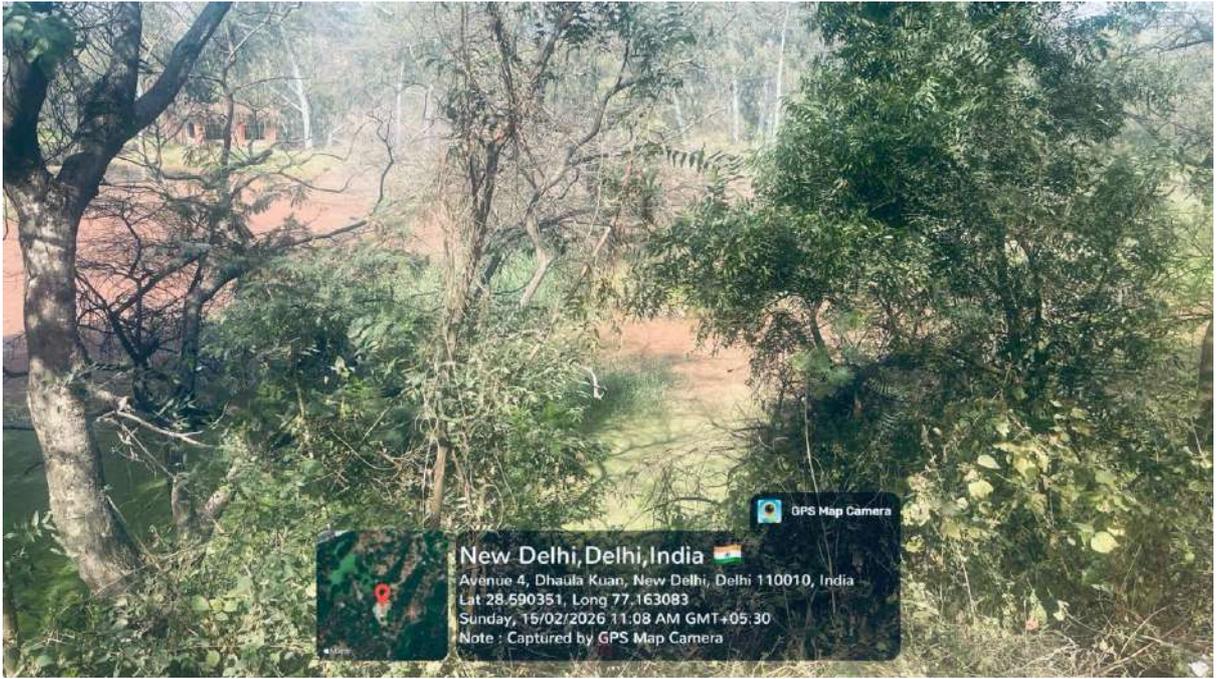


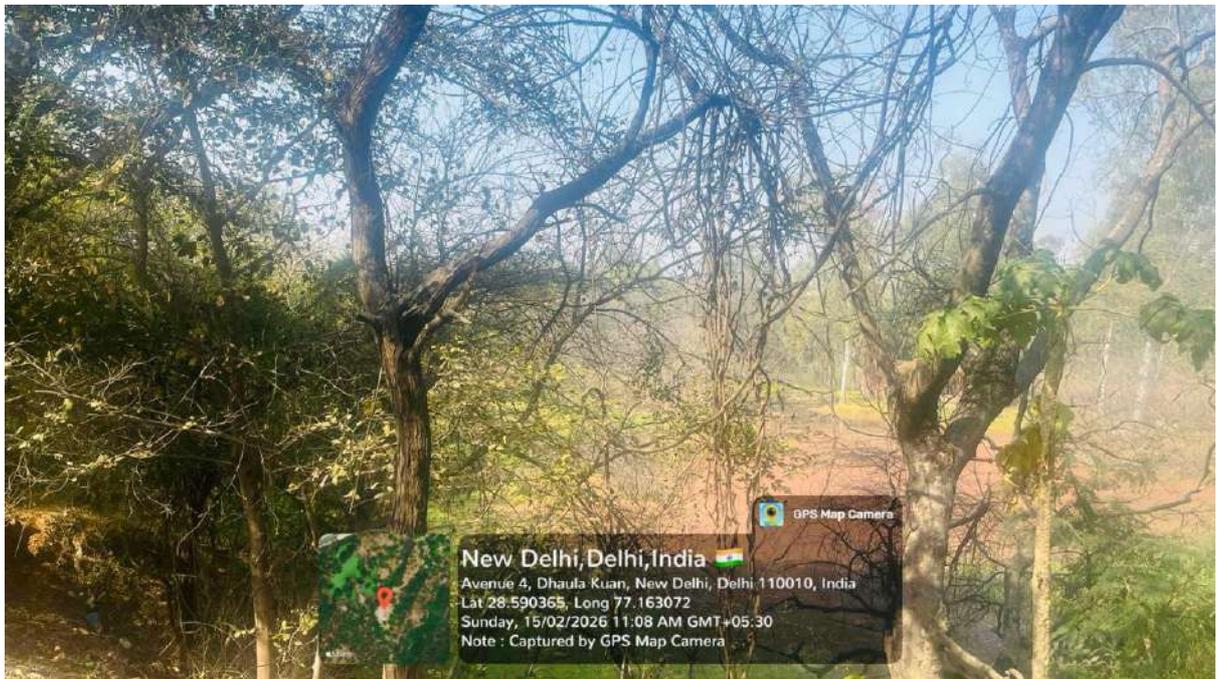
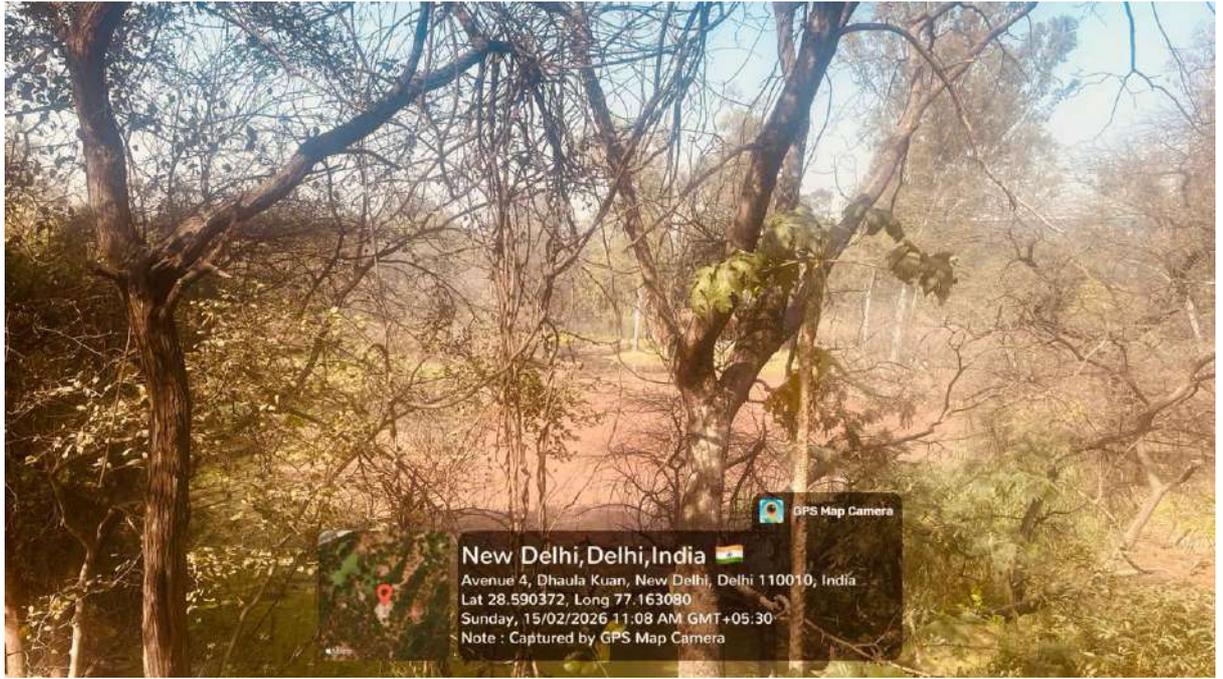
## PHOTOGRAPHS DATED 15.02.2026











**Madhumita Singh**

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**From:** Madhumita Singh  
**Sent:** 12 March 2026 13:08  
**To:** 'sahayk@gmail.com'  
**Subject:** Re: Advance Service of Rejoinder affidavit on behalf of the applicant to the additional affidavit filed by respondent no. 1 (DDA) dated 16.02.2026. (ORIGINAL APPLICATION NO. 927 of 2024)  
**Attachments:** Rejoinder Kitchener Lake 09.03.2026.pdf

Dear Mr. Sahayk,

Please find attached the rejoinder on behalf of the Applicant in the case of **ORIGINAL APPLICATION NO. 927 of 2024.**

Regards  
Madhumita